

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building,36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No.6/TT/2022**

Dated: 21.3.2022

To,  
Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for transmission **Asset-1:** Replacement of 3x167 MVA, 400/220KV ICTs with 1X500 MVA ICT at Somanhalli substation, **Asset-2:** Replacement of 4x167 MVA, 400/220KV ICTs with 1X500 MVA ICT at Somanhalli substation, **Asset-3:** Replacement of 1x50MVAr Bus reactor with 1x125MVAr Bus reactor at 400/220kV Narendra Substation, **Asset-4:** 01 Nos. 500MVA, 765/400kV Regional Spare ICTs at Thiruvalam substation and **Asset-5:** 01 Nos. 500MVA, 765/400kV Regional Spare ICTs at Raichur substation under System strengthening-XXIII” in **Southern Region.**

**Sir,**

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.3.2022:

1. With regard to additional capitalization during 2014-19 period, submit the following information:
  - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
  - II. With regard to claim of additional capitalization, the details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations may be given.

